

CC No.	08/2020
FIR No.	34/02
PS	ACB
State Vs.	A. V. Prem Nath
&	
CT. No.	2/2020
State Vs.	A. V. Prem Nath

01.10.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Prosecutor for the state.
- : IO Inspector Sanjay Kumar Gaur.

This file is required to be physically perused before passing appropriate order. Put up this matter on 08.10.2020 for consideration as on that day as per roaster received court is to be physically held.

A copy of this order be supplied to Learned Prosecutor as well as the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
01.10.2020 (K)